Connecting Tribal areas by National Highway

1897. SHRI RAMSINH RATHWA: Will the Minister of SURFACE TRANSPORT be pleased to state;-

- (a) whether there is any proposal under Government's consideration for "the construction of a National Highway connecting Adivasi areas oi Gujarat, Rajasthan, Madhya Prdesh, Maharashtra, Badra-Nagar-Haveli, via Vapi so as to link the tribal belt for the development of Adivasi areas:
- (b) if so, what are the details of the proposal and the estimated cost thereof and by when the construction of the same is likely to be completed;
- (c) if the answer to part(a) above be in the negative, the reasons there for:
- . (d) whether any requests in this regard have been received by Government; and
- (e) if so, what are the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI **RAJESH** PILOT): (a) There is no proposal under Government's consideration for Highway construction of a National connecting Adivasi areas of Gujarat, Rajasthan, Madhya Pradesh, Maharashtra, Dadra-Nagar-Haveli, via Vapi so as to link the tribal belt for the development of Adivasi areas:

- (b) Does not arise.
- (c) to (e) The new National High-wavs are declared on All-India basis subject to availability of adequate resources for the purpose and subject to fulfilment, of the following criteria;
 - <ii>"Roads which run through the lenr'h and breadth of the country;
 - (ii) Roads connecting adjacent countries;
 - (ii?) Roads connecting State flonitois:

- (iv) Roads connecting major Ports and important industrial or tourist centres;
- (v) Roads meeting very important strategic requirement;
- (vi) Roads carrying high density of traffic over an adequate length; and
- (vii) Roads which will enable seizable reduction in travel distance and achievement of substantial economies thereby.

However, the national Highways enroute maveralso cover tribal belt areas in any particular State or region. It is premature to indicate at this stage the road or roads which may be added to the National Highways network in near future which may also cover the tribal belt.

.Collection of Toll Tax on National Highways

1898. SHR*¹ RAMSINH RATHWA: Will the Minister of SURFACE TRANSPORT be pleased to state;

- (a) whether it is a fact that Gov ernment collect toll tax on river brid ges on various National Highways, including the one on National High way No 8 Narmada river near Bha ruch and Tapi River near Kholvad in Surat District constructed at present; if so, what is the number of such pla ces in In3ia;
- (b) what are the details of time limit till when it would continue;
- (c) what amount of money has been collected so far: and
- (d) whether there is any liberalisation in the same for the local people or any kilometre limit to collect th" same in the nearby two bridges, at the same route; if so, what are the details thereof?
- ' THE MINISTER OF STATE OF THE MINISTRY OF SURFACE fT? A'M^PORT fSrTR.1 RAJESH PIT OT). A)
 YPS. Sir. Fee 'R Vvici

on permanent bridges on National Highways costing more than Rs. 25 lakhs each, completed and opened to traffic on or after 1-4-1976 and includes the two'bridges in question. However, the information regarding total number of such bridges as on, 1-8-1938 is being coUected and will be laid on the table of the House.

Written Answers

'he collection oi lee is to be discontinued as soon as the full capital cost of the birdge including interest thereon as also the maintenance and special repairs expenditure thereon upto the date of discontinuance of the levy of fee has been recovered.

- (c) The total amount collected so far upto 31-3-1988 is Rs 6781.40 lakhs.
- (d) There is no liberalisation fr>r local people. However, in the event of two or more permanent bridges falling in close proximity to each other within eighty kilometres, from a point at the beginning of the approach of tie first bridge to be crossed under jurisdiction of the ?ame executive agency, there sha¹! be levi- for one bridge respect of all such bridges.

Drugs -s used for Maternal and Child Health Programme under category-O • of **Drugrs Price Control Order**

1899. SHRI M. KADHARSHA:

DR. (SHRIMATI) SAROJINI MAHISHI. >

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to answer to Unstarred Question 151 piven in the Rajya Sabha on the 27th July, 1988 and state:

- (a) what are th₀ nr:ames of drugs needed for Maternal and Child Health Programme which are covered under Category-H of Drugs Price Control Order;
- (b) what are the names of drugs needed for Maternal and Child Health Programme;

what are the names of drugs recommended by Government control under category-I and the date of sending the recommendation; whether it is a fact that Gov-i ernment have received the rccom-' mendation and sent an additional list of drugs needed for this progran I to be covered under Category-I;

to Questions

176

(e) if so, the date on which such list was sent and what are the names of drugs; and

pierecommendations and by when the full list would be finalised?

THE MINISTER OF STATE THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARIROJ KHAPARDE); (a) 'Drugs neededfor Maternal and Child Health Prog-trr-ie covered under Category-II of the Drug Prices Control Order, 1987I are— Vitamin 'A', Folic Acid and Iron preparation

Maternal and Child Health Programme, drugs commonly I used are Vitamin 'A', Iron and Folic Acid.

(c) to (f) Drugs for the Maternal and Child Health Programme are be-ing evaluated for price control recommendation under Category-I to the Department of Chemicals.

Jntervtewed for allotment! of hook stalls at Railway Stations

1900. SHRI N. RAJANGAM: Will the Minister of RAILWAYS be pleased to state:

what ?.re the detai's of applicants interviewed, with names, age. qualifications, financial status, whether individual or in the capacity of firm etc. for the allotment of book stalls of those stations which were previously held by M/s. Gulab Singh and Sons in Delhi, Ferosepur and Ambala Divisions;

(b) whether lit is a fact that a number of unemployed graduates